

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01343/2017

Chandigarh, this the 13th day of November, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Manjeet Lal Kaushal S/o Late Sh. Laik Ram Kaushal, R/o # 134, Shivalik City, Landran Road, Kharar, S.A.S. Nagar, Mohali, Appraising Officer (Retired), Commissioner, Ludhiana Customs Commissionerate, GRFL, G.T. Road, Sahnewal, age 61, Group-B.

....APPLICANT

(Present: Mr. H.P.S. Ghuman, Advocate)

VERSUS

1. Union of India, through Secretary, Ministry of finance, Department of Revenue, North Block, New Delhi.
2. Chairman, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. Chief Commissioner, Mumbai Customs Zone-1, NCH, Fort Mumbai.
4. The Commissioner of Customs Ludhiana, Customs Commissionerate, GRFL, GT Road, Sahnewal, Ludhiana.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 31.08.2017 (Annexure A-8), dated 10.09.2017 (Annexure A-9) and dated 03.10.2017 (Annexure A-10), for redressal of his grievances, but the same have not yet been decided by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable help, and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application (OA) is disposed of with the direction to The Chairman, Central Board of Excise & Customs, Ministry of Finance, (respondent no.2) to sympathetically consider and decide the indicated representations, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 13.11.2017.

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